

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH
NATIONAL COMPANY LAW TRIBUNAL, HELD AT ON 28.10.2021 at 10.30 AM
THROUGH VIDEO CONFERENCING**

**PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

**APPLICATION NUMBER :
PETITION NUMBER : IBA/659/2020
NAME OF THE PETITIONER(S) : R A Mount Pte Ltd
NAME OF THE RESPONDENTS : Madeshwar Realty Pvt Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016**

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**PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

**APPLICATION NUMBER : IA/1271/IB/2020
IN**
PETITION NUMBER : IBA/659/2020
NAME OF THE PETITIONER(S) : R A Mount Pte Ltd
NAME OF THE RESPONDENTS : Madeshwar Realty Pvt Ltd
**UNDER SECTION : Sec 60(5)(c) Of IBC 2016
R/w Rule 11 Of NCLT Rules 2016**

ORDER

The Petitioner is represented by the Learned Counsel who appears on behalf of M/s. A.K. Mylsamy & Associates and the Respondent is represented by Mr. Ramakrishnan, Advocate through video conferencing platform.

Both the parties represent that a memo for withdrawal has been filed in the Registry since the matter has been settled out of the Court. The Memo is taken on record.

IBA/659/2020 stands **dismissed as withdrawn**.

In view of the order passed in IBA/659/2020, IA/1271/IB/2020 stands **closed**.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

ghk

-Sd-

R. SUCHARITHA
MEMBER (JUDICIAL)